BAKHT); (a) and (b) Information is being collected.

Release of pool fertilizer to the private sector

463. SHRIMATI LEELA
DAMODARA MENON.
DR. RAJAT KUMAR
CHAKRABARTI; SHRI
NABIN CHANDRA
BURAGOHAIN: SHRI
NRIPATI RANJAN
CHOUDHURY:

Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

- (a) whether the Central Govern-ment have laid down any criteria to be followed and terms and conditions to be imposed in The matter of release of pool fertilisers to the private sector, for the guidance of the State Governments; and
 - (b) if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) and (b) On 30th April, 1976, the Central Government authorised the State Governments and Union Territories to reallot imported non-potassic fertilisers to the private parties. The conditions, on which such reallotment is to be made were reviewed from time to time and the existing conditions are as follows: —

- (i) While reallotting fertilisers to private dealers it may be ensured that no such allotments are made to dealers, who have been held guilty of any malpractices under the Fertiliser (Control) Order;
- (ii) The reallottees will make payment to the Pood Corporation of India by opening an irrevocable letter of credit in favour of Zonal Manager/Senior Regional Manager/ Regional Manager, as the case may be, in the form prescribed by them unless the reallottees desire to make

- payment by Demand Draft or in cash.
- (iii) Only sound fertilisers are to be reallotted to private parties;
- (iv) Periodical checks and surprise inspection of such private dealers as are selling Pool fertilisers, may be made in order to satisfy that no malpractices are being indulged in by these dealers, such as, adulteration of the fertiliser or overcharging;
- (v) Cost for supply of Pool fertilisers reallotted in favour of private dealers will be charged as fixed for private parties;
- (vi) No reallotment of fertilisers, other than Urea, ANP and NPK should be made to private registered dealers.

As for indigenous fertilisers and imported potasic fertilisers, no such conditions have been stipulated by the Central Government, as the manufacturers and Indian Potas Limited have full freedom of marketing and they market through their marketing agents and/or dealers in addition to Cooperatives, etc.

Construction of flats by DDA

- 464. SHRI SHYAMLAL GUPTA: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to stale:
- (a) the number of flats constructed by the DDA for the various income groups during the last three years, year-wise;
- (b) the number of flats under construction for each category and by when their construction is likely to be completed; and
- (c) the number of persons regis tered with the DDA during the first, second and third registration separa-